



3. RP has filed Form A. RP also confirmed that the fees and the expenses incurred are fully received by him.
4. In view of the above, IA-2153/2022 is **allowed**.
5. The Corporate Debtor is relieved from all the rigors of CIRP. RP is directed to handover all records of the Company to the directors of the company. RoC and Banks are to be intimated the closure of CIRP.
6. Accordingly, C.P.(IB)/3382(MB)/2019 is **dismissed** as withdrawn. IA-2153/2022 is **disposed** of. File to be consigned to records.

Sd/-

**MANOJ KUMAR DUBEY**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**